

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104
C.P.(IB)/307(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

R K Manufacturing Co.Limited

.....Applicant

V/s

Devhari Exports (India) Limited

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, Advocate

For the Respondent : None

ORDER
(Hybrid Mode)

None has appeared on behalf of the respondent.

Learned Counsel for the applicant seeks adjournment in the matter on the ground that the settlement proposal has been received from the respondent / corporate debtor.

At the request of the Counsel for the applicant, the matter stands adjourned to 02.08.2024.

Meanwhile, let an affidavit for the settlement be filed by both sides.

Re-list on 02.08.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)